



2026:AHC:13139

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 43709 of 2025

Chimman Lal And 3 Others

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lalit Kumar Misra
Counsel for Respondent(s)	:	C.S.C., Sher Bahadur Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the counsel for the petitioner to direct the Respondent No.2 namely Commissioner, Bareilly Mandal, District Bareilly to pass appropriate orders in the application for the grant of interim relief submitted by them under Sub-Section (4) of Section 24 of the U.P. Revenue Code, 2006 being Appeal No. 2328 of 2025, Computer Case No.T202512000002328/2025.
2. Heard counsel for the petitioner, learned Standing Counsel accepted notice on behalf of Respondent Nos.1, 2 & 3 and Shri S.B. Singh, learned counsel for the Respondent No.10.
3. In view of the order proposed to be passed today, notices need not be issued to the respondent nos.4 to 9.
4. Heard counsel for the parties present and perused the record.
5. With the consent of the counsel for the parties, the present writ petition is **disposed of finally** directing the Respondent No.2-Commissioner, Bareilly Mandal, Bareilly before whom the aforesaid stay application filed by the petitioners is pending to take a decision on the same, expeditiously and preferably within a period of **three weeks'** from the next date fixed in the matter.
6. For a period of one month from today or till the time the appropriate order will be passed in the aforesaid application whichever is earlier, status quo as on today shall be maintained between the parties.

7. It is made clear that this Court has not passed the order on merit and court below is free to pass appropriate orders strictly in accordance with law without influence with the observations made by this Court.

(Prakash Padia,J.)

January 20, 2026

Swati